

ITEM NO.5

COURT NO.2

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29232/2018

(Arising out of impugned final judgment and order dated 14-05-2018 in DBSAW No.773/2018 passed by the High Court of Judicature for Rajasthan at Jodhpur)

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

RAJASTHAN JUDICIAL EMPLOYEES ASSOCIATION & ANR.

Respondent(s)

IA No. 144232/2018 - EXEMPTION FROM FILING O.T.

IA No. 144234/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 2702/2017 (XVI)

C.A. No. 2701/2017 (XVI)

Date : 19-11-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Dr. Manish Singhvi, Sr.Adv.
Mr. Shailja Nanda Mishra, Adv.
Mr. Arpit Parkash, Adv.
Mr. Sandeep Kumar Jha, Adv.

Mr. Milind Kumar, AOR

Mr. Saket Singh, Adv.
Ms. Sangeeta Singh, Adv.
Ms. Somya Shree, Adv.
Mrs. Niranjana Singh, AOR

For Respondent(s) Mr. Sanjay Parikh, Sr.Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Ritwick Parikh, Adv.
Ms. Sanjana Srikumar, Adv.
Mr. Karun Sharma, Adv.

Ms. Kiran Suri, Sr.Adv.
Mr. Bharat Singh, Adv.
Mr. M.P. Gupta, Adv.
Mr. S.P. Pandey, Adv.
Mr. A.K. Sharma, Adv.
Mrs. Anil Katiyar, AOR

Mr. Pravin H. Parekh, Sr.Adv.
Mr. Kshatrashal Raj, Adv.
Ms. Tanya Chaudhary, Adv.
Ms. Pratyusha Priyadarshini, Adv.
Mr. Nikhil Ramdev, Adv.
Ms. Nitika Pandey, Adv.
For M/S. Parekh & Co., AOR

Mr. Navaniti Pd.Singh, Sr.Adv.
Mr. Shantanu Sagar, AOR

Mr. Gopal Jha, AOR

Mr. Bimal Roy Jad, Adv.
Mr. Sumit Moza, Adv.
Mr. N.G. Dev, Adv.

Mr. C.M. Patel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)No.29232/2018

Learned senior counsel appearing on behalf of the petitioner-State submits that the State has considered the judgments of the learned Single Judge as also the Division Bench of the High Court. Learned counsel further submits that the State has also considered the Shetty Commission's Report and it is going to implement all the recommendations except classification and a Notification, in this regard, is also going to be issued.

List the matter after three weeks.

C.A. No.2701/2017 & C.A.No. 2702/2017

De-tag these matters.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR